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I. As research the preference of the cross, at such rate as they be fixed by the Committee at the three committee at the three committee and the committee at the committee at the committee as a serie. Very serie, very committee at the committee at the committee as a serie, very serie, very committee at the committee at the committee as a serie, very serie, very committee at the committee at the

## THE CHILD MARRIAGE RESTRAINT (AMENDMENT). ACT, 1978

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[13th March, 1978.]

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An Act further to amend the Child Marriage Restraint Act, 1929, and to make certain consequential amendments in the Indian Christian Marriage Act, 1872, and the Hindu Marriage Act, 1955.

BE it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows:—

Short title at 1.2 (1) This Act may be called the Child Marriage Restraint (Amendand transment) Act, 1978. But in her lists remining and in help of the holes of the holes of the manual act mences and

mences ment.

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(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 2. 2. In section 2 of the Child Marriage Restraint Act, 1929 (hereinafter referred to as the principal Act), for clause (a), the following clause shall be substituted, namely:—

and among the section 2 of the Child Marriage Restraint Act, 1929 (hereinafter referred to as the principal Act), for clause (a), the following clause shall be substituted, namely:—

and among the continuous act to act the continuous state (b)

19 of 191).

- '(a) "child" means a person who, if a male, has not completed twenty-one years of age, and if a female, has not completed eighteen years of age;'.
- Insertion 3. After section 6 of the principal Act, the following section shall be of new inserted, namely:—
  section 7. and to configuration has also asset to anything tendenced (ft)

Offiences to be cognizable for certain purposes. "7. The Code of Criminal Procedure, 1973, shall apply to offences under this Act as if they were cognizable offences—

2 of 1974.

(a) for the purpose of investigation of such offences; and

in side secretor (2) of secripting the critical arighment of (2)

(b) for the purposes of matters other than (i) matters referred to in section 42 of that Code, and (ii) the arrest of a person without a warrant or without an order of a Magistrate.".

Amendment of section

- 4. In section 8 of the principal Act,—
  - (a) for the words and figures "Code of Criminal Procedure, 1898", the words and figures "Code of Criminal Procedure, 1973" shall be substituted;

5 of 1898. 2 of 1974.

(b) for the words "Presidency Magistrate or a Magistrate of the first class", the words "Metropolitan Magistrate or a Judicial Magistrate of the first class? shall be substituted.

5. In section 10 of the principal Act, for the words and figures "Code of Criminal Procedure, 1898? And words and figures "Code of Criminal Procedure, 1973" shall be substituted.

Amendment of section 10.

5 of 1898. 2 of 1974.

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6. The enactments specified in the Schedule are hereby amended in the manner mentioned therein.

## THE SCHEDULE

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[See section 6]

Amendment of certain enactments.

The Consolidated Francis for the Chalces of a part of the financial year 1978-79.  The ancial year 1978-79.  The model year 1978-79.  The model of the financial year 1978-79.  The model of the financial year 1978-79.	Year			Short title	Amendments
Fanancial year 1978-79 -, od notice in the control of the control	10 1113	-bitte	meri-	embergians,	Tarkerstistical straightfore of the
	域行物	118/	B \G 2	moly/粉 sab	the Consolidated Frend or lesses for
					financial year 1978-79
			·	The Indian Chris	
	#EUo	98 95	11 15 m	Marriage Λct,	1872. (i) in condition number (1), for the

The Hindu Marriage

Act, 1955.

- years", the words "twenty-one years" and "eighteen years" shall respectively be substituted;
- (ii) the proviso shall be omitted. Appropriation (Vote on Account) Acc t This Act may be called in I in Section 5,
  - (i) in clause (iii), for the words "eighteen years" and "fifteen years", the words "twenty-one years" and "eighteen years". teen years" shall respectively be sub-

. Promitted stilled with the few Salars and the stilled with the country be withdrawn sams not exceeding those specified in column 3 of the Schedule are inting in the aggregate to the sam of seven thousand three hundred 2990 U. binskuodi Idgia-vinavas Line ad (a) In section 12 in sub-section (I) in an clause (c), for the words and figure "is clause (c), for the words and figure "is section is a section is the words, words, words and brackets, "was required under section 5 as it stood immediately before section 5 as it stood immediately before the commencement of the Child Marriage Restraint (Amendment) Act, 1978" shall be substituted.

(4) In section 18,

(i) for the brackets, letters and word "(v) and (vi)". the word, brackets and stitute out to the Consult. escoping by the word and octation of in clause (b), the word and octation of the word with octation of the word with the services and components of the word with the word octation. expedentino ed the basediuteeninusclation to the said year

(iii) clause (c) shall be omitted.

ounterrol) d References to Ministries or Departments in the Schedule are to such ' lo mui Ministries or Departments as existing immediately before the 23rd Feb-ะขอกอากไขา reary, 1978 and shall on equiliber that date, he construed as references to einili ei tries and the appropriate Ministries or Denartments as reconstituted from time to -freqsC .omit ments in